

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B. A. No. 3780 of 2020

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Onda Bhengra ... .. Petitioner  
Versus  
The State of Jharkhand ... .. Opp. Party  
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**CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY**

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For the Petitioner : Mr. Anil Kumar Ganjhu, Advocate  
For the Opp. Party : Mr. Ranjit Kumar, A.P.P.  
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02/08.07.2020 Defects as pointed out by the office are ignored.

Heard Mr. Anil Kumar Ganjhu, learned counsel for the petitioner and Mr. Ranjit Kumar, learned A.P.P. for the State.

Petitioner has been made accused in connection with Torpa P.S. Case No. 40 of 2019 corresponding to G. R. No. 428 of 2019, S. T. No. 26 of 2020.

It has been alleged that the wife of the informant was murdered by the accused persons on the suspicion that she practices witchcraft.

The First Information Report itself reveals that when the informant woke up on the cry of alarm of his wife he had seen the petitioner coming out with a blood stained *Tangi*.

Regard being had to the strong circumstance which emanates from such fact situation, I am not inclined to grant bail to the petitioner. The prayer for bail of the petitioner is rejected.

*(Rongon Mukhopadhyay, J.)*